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## Punjab Parliamentary Secretaries (Salary, Allowances And Privileges) Ordinance, 2002

## 71 of 2002

## [21 October 2002]

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#### Punjab Parliamentary Secretaries (Salary, Allowances And Privileges) Ordinance, 2002

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An Ordinance to provide for appointment, salary, allowances and privileges of Parliamentary Secretaries in the Punjab Preamble.-Whereas it is expedient to provide for appointment, salary, allowances and privileges of Parliamentary Secretaries in the Punjab; And whereas the Provincial Assembly of the Punjab is dissolved and the Governor is satisfied that circumstances exist which render it necessary to take immediate action; And whereas under Article 4 of the Provisional Constitution (Amendment) Order No.9 of 1999, as amended by the Chief Executive Order No.11 of 2000, the Governor of a Province may issue and promulgate an Ordinance; Now, therefore, in exercise of the aforesaid powers and all other powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

# 1. Short Title And Commencement :-

(1) This Ordinance may be called the Punjab Parliamentary Secretaries (Salary, Allowances and Privileges) Ordinance, 2002.(2) It shall come into force at once.

# 2. Definitions :-

In this Ordinance, unless the subject or context otherwise requires, the following expressions shall have the meanings hereby respectively assigned to them, that is to say -

(a) "Assembly" means the Provincial Assembly of the Punjab;

(b) "Government" means the Government of the Punjab;

(c) "maintenance" in relation to a residence includes the payment of local rates, taxes and the provision of electricity, gas and water;

(d) "meeting" means a meeting of the Assembly or any of its Committees from the commencement of its business to the termination of the business of a day;

(e) "official residence" includes accommodation in Pipals House, a hostel, a rented house or any other accommodation owned, managed or arranged by the Government;

(f) "Parliamentary Secretary" means the Parliamentary Secretary appointed as such by the Chief Minister; and

(g) "session" means the period commencing on the day of the first meeting of the Assembly after having been summoned and ending on the day the Assembly is prorogued or dissolved.

# 3. Appointment And Term Of Office :-

(1) The Chief Minister may appoint such number of Parliamentary Secretaries as may be determined.

(2) A Parliamentary Secretary shall hold office during the pleasure of the Chief Minister.

# <u>4.</u> Salary :-

(1) The salary of a Parliamentary Secretary shall be twenty thousand rupees per month.

(2) The salary mentioned in sub-section (1) shall automatically be increased by the Government in proportion to the increase in the salary of the civil servants.

## 5. Sumptuary Allowance :-

A Parliamentary Secretary shall be entitled to receive [3][five thousand] rupees per month as sumptuary allowance.

# 6. Transport :-

(1) A Parliamentary Secretary shall be entitled to the use of one official car both for official and private use.

(2) A sum of [4][fifteen thousand rupees] per mensem shall be admissible to a Parliamentary Secretary as petrol and car maintenance allowance and the expense on petrol and maintenance of car shall be the responsibility of the Parliamentary Secretary.

(3) The allowance mentioned in sub-section (2) shall be admissible to a Parliamentary Secretary whether or not an official car has been provided to him.

(4) On ceasing to hold office, a Parliamentary Secretary shall return the car within three days.

## 7. Official Residence :-

(1) A Parliamentary Secretary shall be entitled, without payment of rent, to the use of an official residence including accommodation on tour throughout his term of office, and for a period of fifteen days immediately thereafter.

(2) If at the time of entering upon office an official residence is not available, a Parliamentary Secretary shall, until such residence is provided by the Government, be paid the house rent [5][at the rate of twenty thousand rupees] per month.

(3) Where a Parliamentary Secretary chooses to reside-

(i) in his own house; or

(ii) in a rented house occupied by him before his appointment as a Parliamentary Secretary,

he may be paid a monthly sum of fifteen thousand rupees in lieu of Government Rest House and to cover all expenses on its maintenance.

# 8. Travelling Allowance And Daily Allowance For Business Other Than Assembly Business :-

Where a Parliamentary Secretary is called by a Government Department in connection with any official business in his capacity as a Parliamentary Secretary, he shall be paid by that Department, travelling allowance and daily allowance for the days of journey from and to his ordinary place of residence and for the day or days he is required to attend any such official business, at the rates admissible to him under this Ordinance.

#### 8A. Traveling Within Pakistan :-

(1) Subject to the provisions of this Ordinance, a Parliamentary Secretary traveling on official duty shall be treated as the firstgrade officer.

(2) A Parliamentary Secretary may, if he is on official duty and it is in the public interest, travel by air, in which case he shall be entitled to-

(a) business class airfare; and

(b) cost of transporting personal luggage up to fifty kilograms including the free allowance given by the air company.

(3) Wherever possible, a Parliamentary Secretary shall purchase a return air ticket.

(4) A Parliamentary Secretary, traveling on official duty by rail, shall be entitled to receive traveling allowance equal to the fare of the class traveled, fare of personal luggage up to one hundred kilograms and half fare of the air conditioned class.

(5) A Parliamentary Secretary, traveling on official duty by ship, steamer or launch, shall be entitled to receive traveling allowance equal to the actual fare paid forhimself and the carriage of personal luggage up to one hundred kilograms.

(6) A Parliamentary Secretary, traveling on official duty by road in a vehicle not owned by the Government, shall be entitled to receive traveling allowance at therate of five rupees per kilometer.

#### 8B. Travel Abroad :-

A Parliamentary Secretary, traveling on official business outside Pakistan, shall be entitled to the business class airfare and such allowance asmay be specified by the Government.

#### 9. Form Of Certificate :-

Every claim by a Parliamentary Secretary for travelling allowance or daily allowance shall be supported by a written certificate in the following form signed by him:-

"Certified that the amount has not been claimed by me in any other bill or drawn by me from any other source."

#### 10. Additional Travelling Allowance :-

Notwithstanding anything contained in section 8, a Parliamentary

Secretary shall be provided a sum of [7][seventy five thousand] rupees per annum to travel within Pakistan at any time.

# **10A.** Compensation In Case Of Death :-

In case of death of a Parliamentary Secretary, his spouse, minor children and unmarried daughters shall be entitled toreceive a sum of five hundred thousand rupees as financial assistance from the Government.

## 11. Daily Allowance :-

A Parliamentary Secretary while on tour shall be entitled to draw an allowance of [9][six hundred and fifty] rupees per day: Provided that where the duration of tour is less than eight hours, one half daily allowance shall be admissible.

#### 12. Controlling Officer :-

The Minister with whom a Parliamentary Secretary is attached shall be his Controlling Officer for purposes of travelling allowance and daily allowance.

#### 13. Medical Facilities :-

A Parliamentary Secretary shall be entitled, for himself and for his parents, spouse, real and step sons and daughters, wholly dependent upon him, to free indoor and outdoor medical facilities of the standard admissible to a Class-I Officer of the Government.

#### <u>14.</u> Leave :-

(1) The Chief Minister may grant a Parliamentary Secretary during his term of office, at any one time or from time to time, leave of absence for urgent reasons of health or private affairs, for a period not exceeding three months in the aggregate.

(2) The leave allowance of a Parliamentary Secretary shall be the same as his salary.

#### 15. Telephone :-

(1) A Parliamentary Secretary shall be entitled to, at the Government expense, the facility of a telephone at the place where he ordinarily resides:

Provided that Government shall pay only rupees seven thousand per month as charges of rent of the telephone and the calls made therefrom irrespective of whether the telephone is a private connection or installed at Government expense.

(2) The telephone bills shall be paid by the Parliamentary Secretary himself.

#### **16.** Office Maintenance Allowance :-

A Parliamentary Secretary shall be entitled to receive an office maintenance allowance at the rate of [11][ten thousand] rupees per month.

## 17. Power To Make Rules :-

Government may, by notification in the official Gazette, make rules for carrying out the purposes of this Ordinance.